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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 256/2023

PRAMOD GARG Appellant

Through: Mr. Sunil Dalal, Sr. Advocate with

Mr. Himanshu Dubey, Mr. P. Singh, Ms. Manisha Saroha, Mr. N. Bhati

and Ms. Anchal Gupta, Advocates

versus

CENTRAL BUREAU OF INVESTIGATION Respondent

Through: Ms. Anubha Bhardwaj, SPP for

respondent/CBI with Mr. Sachin Singh and Ms. Divyanshi Srivastava,

Advocates for respondent/CBI

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

% 18.05.2023

CRL.M.(BAIL) 709/2023 in CRL.A.-256/2023

- 1. The applicant/appellant vide the present application seeks interim suspension of sentence for a period of thirty days on the ground that his wife is ailing as she fainted all of a sudden and had to be admitted in the hospital.
- 2. Learned SPP for the respondent/CBI appearing through VC seeks time to file Status Report verifying the details thereof.
- 3. Let the Status Report be filed within seven days with an advance copy to the opposite side.
- 4. List on 26th May, 2023.

SAURABH BANERJEE, J.

MAY 18, 2023/*akr*